

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH :HYDERABAD.

O.A.NO / T.A.No. 239 1990

G. Chandra Mouli Applicant(s)

versus

Telcom Dist. Engineer Respondent(s)
Karimnagar

DATE	OFFICE NOTE	ORDERS
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1939	Adjourned to one week at the request on behalf of counsel. BNT BNT	 DSR
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2/4/90	P. Naveen Rao - P Naran Bhaskar - P	Admit. notice to Respondents
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6/4/90	notice issued returnable in six weeks. Post before to the Respondents Registrar after six weeks for 1 P. 2. Filing for hearing on filing counter by Respondents. 14-5-90.	 (BNT) (DSR)
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BEFORE THE REGISTRAR: Waited till 4-00 p.m. Counsel for the Respds. absent.
For counter: 5-6-90: Neither counter is filed nor any writted request is made
for adjournment. Hence post before Court for Orders.

MA 370/90

REGISTRAR

18-7-90

Post on 23-7-90 along with OA 568/9

(HNT)
(HBNT)

(HDSR)
(HDSR)

3/4

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

ORIGINAL APPLICATION NO. 239 of 19 90

DATE: 13/6/90

Finally Six weeks time
granted for filling Counter, at
the request of Standing Counsel for
Respondents, thereafter post the
case for final hearing according
to its turn in usual course.

for
BNJ
VC

DSR
N(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.No. 239/90. ✓

Date: 31-8-90 ✓

Between:

G.Chandramouli. ✓

.. Applicant. ✓

and

- ✓ 1. The Telecom District Engineer,
Karimnagar-1.
- ✓ 2. The Sub-Divisional Officer, Telecom,
Office of the Telecom District Engineer,
Karimnagar 1.

.. Respondents. ✓

For the Applicant: Mr.P.Naveen Rao, Advocate. ✓

For the Respondents: Mr.N.Bhaskara Rao, Addl.CGSC. ✓

CORAM:

THE HON'BLE MR. B.N.JAYASIMHA : VICE CHAIRMAN ✓

The Tribunal made the following Order:

Heard Mr.P.Naveen Rao, learned counsel for the applicant,
and Mr. Naram Bhaskar Rao, learned Addl.CGSC, for Respondents.

Sri Naveen Rao states that the Union Government has
referred the dispute for adjudication by the Industrial Tribunal,
Hyderabad. In the circumstances he says that the application is
withdrawn.

Accordingly the application is dismissed as withdrawn.

A. V. Narasimha
Registrar. 3-9-90

To

- ✓ 1. The Telecom District Engineer, Karimnagar - 1.
- ✓ 2. The Sub-Divisional Officer, Telecom,
O/o. the Telecom District Engineer, Karimnagar-1.
- ✓ 3. One copy to Mr. P.Naveen Rao, Advocate,
MIG II/Block 16/Flat-2, Bhaglingampalli, Hyderabad.
- ✓ 4. One copy to Mr.N.Bhaskara Rao, Addl.CGSC. CAT.Hyd.
- ✓ 5. One spare copy.

CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO: MEMBER(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATE: 31/8/90

ORDER/JUDGMENT:

M.A./ R.A/C?A/No.

in

T.A.No.

W.P.No.

O.A.No. 239/90

Admitted and Interim directions issued

Allowed.

Dismissed for Default.

Dismissed as withdrawn.

Dismissed.

Disposed of with directions issued

M.A. Ordered/Rejected. REJECTED

No order as to costs. 45/8/90

